

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 276/TT/2026**

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for the 2024-29 tariff period for the Combined Asset under Project – “Reliable Communication Scheme under Central Sector” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (POWERGRID).

Respondents : Tamil Nadu Power Distribution Corporation Limited (TNPDC) and 13 Others.

Date of Hearing : **27.8.2026**

Coram : Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Zafrul Hasan, PGCIL  
Shri Angaru Naresh Kumar, PGCIL  
Shri Raman Kumar, PGCIL

**Record of Proceedings**

The matter was called out for a virtual hearing.

2. During the hearing, the representative(s) of the Petitioner submitted that the instant Petition has been filed for the truing-up for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.

3. After hearing the parties, the Commission directed the Petitioner to furnish the following information on an affidavit, within two weeks with a copy to the Respondent(s). The Respondent(s) to file their replies within two weeks thereafter, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter:

(a) Form-12 (Details of time overrun) with respect to Asset-19;

(b) Justification for reducing the IDC disallowance from the ACE instead of the COD, as per the Commission's order dated 25.5.2025 in Petition No. 326/TT/2023;



(c) Asset-wise justification for the variation between the ACE allowed in the Commission's order dated 25.5.2025 in Petition No. 326/TT/2023 and the ACE claimed in the instant Petition;

(d) Asset-wise details of LD recovery during the FY 2024-25.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**

